

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 182 OF 2023 (SZ)
[EARLIER O.A. NO. 324 OF 2021(PB)]**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTO based on the news item published in 'The Indian Express dated 21.11.2021, titled "**Lakes of Bengaluru: Industrial Effluents, raw sewage, stinky tale of Chandrapura lake**".

AND

Union of India, MOEF & CC, New Delhi and Ors.

...Respondent(s)

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Date: 02.09.2025

Filed By



**Darpan KM
Standing Counsel, State of Karnataka
Lower Ground Floor, K-6
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BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 182 OF 2023 (SZ)
[EARLIER O.A. NO. 324 OF 2021(PB)]

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And

Union of India, MOEF & CC, New Delhi and Ors. ...Respondent(s)

**PROGRESS REPORT ON BEHALF OF THE CHIEFSECRETARY TO
THE GOVERNMENT OF KARNATAKA**

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed to bring on record the action taken by various authorities of the Respondent State in compliance of the orders of the Ld. Principal Bench of this Hon'ble Tribunal in the instant Original Application, to carry out rejuvenation and rehabilitation of Chandapura Lake situated in Bangalore.
2. The progress with respect to the works being carried out in this regard are as follows:

KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD

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3. The status of the works being carried out by the Karnataka Urban Water Supply and Drainage Board are as follows:
4. **Re: Construction of 10MLD STP under Bommsanadra UGD Scheme** – The land for construction of 10MLD capacity STP at Sy.No 129 & 130 of Heelalige village is yet to be handed over to the Board by the town municipal council (**TMC**), Bommasandra. The said TMC has sent the proposal to the Government for deposition of land acquisition cost for the STP and to issue notifications under Section 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
5. In a meeting held on 03.07.2025, the undersigned has directed the said TMC to deposit the balance 50% of the amount required for land acquisition, out of which, 25% has been deposited.
6. **Re: Construction of 6MLD STP under Jigani UGD Scheme** – The land for construction of 6MLD capacity STP at Hennagara Sy. No 523, 524 and 525 is yet to be handed over to the Board by TMC, Jigani. It is submitted that the Jigani municipality has sent the proposal to the Government for deposition of land acquisition cost of STP, and to issue notification under Section 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

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7. During a meeting held on 03.07.2025, the undersigned has directed the concerned TMC to deposit the balance 50% of the amount required for land acquisition, following which, 61% of the amount has been deposited.
8. **Re: Construction of 24MLD STP under Hebbagodi UGD Scheme**
– The land for construction of 24MLD capacity STP at Sy. No 111 of Ramasagara was handed over to the agency on 10.03.2025. Accordingly, the agency has commenced work and has completed the land clearance, earth work excavation and laying down of plain cement concrete for the Sequential Batch Reactor basin.
9. However, a Petition bearing WP No. 13134/2025 has been filed before the Hon'ble High Court of Karnataka regarding land acquisition for the same.
10. The Hon'ble High court of Karnataka has passed an order dated 08.05.2025 staying for construction of the STP in the above land. The work has stopped there after in compliance to the same. True Copy of order 08.05.2025 passed by the Hon'ble High Court of Karnataka in WP No. 13134/2025 is annexed herewith as **Annexure R-1**.

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11. The land for construction of wet well at Vasunadara layout was handed over to the agency on 13.03.2025. Accordingly, the agency has conducted the Safe Bearing Capacity test and has submitted the Basic Engineering Plan for approval. At present, there are objections from the public being raised for the construction of wet well as the location is in a residential area. Hence, the ULB is in the process of handing over an alternate site for the same.
12. **Re: Construction of 6MLD STP under Chandapura UGD Scheme** – The land for construction of 6MLD capacity STP at Heelalige Sy.No. 82,83,84 is yet to be handed over to the Board by TMC, Chandapura. The said TMC has sent the proposal to the Government for deposition of land acquisition cost of STP and to issue notifications under Section 19(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.
13. During the meeting held on 03.07.2025, the undersigned has directed the TMC to deposit the balance 50% of the amount required for land acquisition. Accordingly, the TMC has deposited 57% of the amount as on date.



14. The report furnished by KUWSDB dated 01.09.2025 is annexed herewith as **Annexure R-2**.

Karnataka Industrial Area Development Board

15. The Karnataka Industrial Area Development Board is carrying out the construction of a Central Effluent Treatment Plant in the JiganiBommasandra Industrial Estate, the progress with respect to which is as follows:

S No.	Date	Progress
1.	03.01.2024	Financial bid of M/s Chaitra Civil Ventures LLP ('agency') approved.
2.	15.03.2024	Work awarded to the agency
3.	04.10.2024	Form 1 and Project Feasibility Report uploaded through Parivesh portal for Environmental Clearance
4.	13.11.2024	EAC meeting held
5.	27.11.2024	Queries raised to the agency
6.	12.12.2024	EAC queries responded to
7.	09.01.2025	EAC meeting held wherein agency asked to submit fresh application
8.	23.01.2025	Fresh application filed on Parivesh portal
9.	30.01.2025	Essential Details Sought (EDS) on Parivesh portal
10.	10.02.2025	EDS Reply submitted by KIADB
11.	19.02.2025	EAC meeting held
12.	17.03.2025	Terms of Reference issued
13.	21.04.2025	Draft EIA report sent to KIADB. Clearance to draft report given by KIADB
14.	06.06.2025	EIA report uploaded on Parivesh portal. EAC meeting is awaited
15.	07.07.2025	Further details have been sought by MoEF

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16. It is thus submitted that as soon as all clearances as per law will be granted by the concerned departments, the agency will commence the work for construction of the STP. True copy of report of Karnataka Industrial Area Development Board dated 29.08.2025 is annexed herewith as **Annexure R-3**.

KARNATAKA TANK CONSERVATION AND DEVELOPMENT AUTHORITY

17. Karnataka Tank Conservation and Development Authority is under Minor Irrigation Department. The said Department has already completed rejuvenation of the lake. This Hon'ble Tribunal nevertheless noted vide dated 07.03.2025 that the details of the rejuvenation have not been placed on record. In this regard it is submitted as follows:
18. The work of "*Providing Natural Treatment arrangement for untreated water in Chandapura tank and construction of diversion channel to Muthanallur tank in Anekal Taluk, Bangalore Urban District*" amounting to Rs. 3 Crores was carried out by the Minor Irrigation Department.
19. The Scope of work included the following:
- Provision of Earthen Diversion Channel at Chandapura Tank periphery to a length of 700 mtrs;

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- Provision of Earthen Diversion Channel Muthanallur at Tank periphery to a length of 3000 mtrs;
- Formation of Lagoons to treat the sewage water naturally.
- Floating Wetland Grass Vetiver was made which helps in natural water purification;
- Desilting of tank bed to increase the tank capacity

20. The above works were completed by May 2023. True Copy of report dated 12.06.2025 furnished by Karnataka Tank Conservation and Development Authority is annexed herewith as **Annexure R-4**.

Karnataka State Pollution Control Board

21. **Re: Water Quality Analysis** – It is submitted that following the rejuvenation works of the lake carried out by the Minor Irrigation Department, no sewage is entering the lake. KSPCB has been monitoring the lake water quality periodically and the water in the lake is classified in the “D” and “E” categories as per CPCB norms. True copy of water quality analysis report is annexed herewith as **Annexure R-5**.

22. **Re: Environment Compensation** – It is submitted that KSPCB had levied an Environmental Compensation of Rs.140,26,57,125/- 54

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non-compliant industries located within the catchment area of Chandapura Lake. Till date the Board has recovered an amount of Rs. 1,91,66,563/- from 6 units. The balance amount yet to be recovered is Rs. 138,34,90,562/- out of revised estimated environmental compensation amount of Rs. 140,26,57,125/-. True copy of details of environment compensation levied and received is annexed herewith as **Annexure R-6**.

23. Hence, in view of the action taken by the various departments of the State of Karnataka, it is submitted that rejuvenation works of the Chandapura lake have completed and action is being taken to ensure completion of the remaining works. It is thus humbly submitted that the present Original Application may be disposed of.

Shalini

**Chief Secretary
Government of Karnataka**

(Dr. SHALINI RAJNEESH)
Chief Secretary

Date: 02.09.2025

Filed by

Darpan KM
File

**Darpan KM
Standing Counsel
State of Karnataka**

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 182 OF 2023 (SZ)
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And

Union of India, MOEF & CC, New Delhi and Ors.

...Respondent(s)

AFFIDAVIT

I, Dr. Shalini Rajneesh, aged about 58 years, working as the Chief Secretary to the Government of Karnataka, having office at VidhanaSoudha, Bengaluru do hereby solemnly affirm and State on oath as follows:

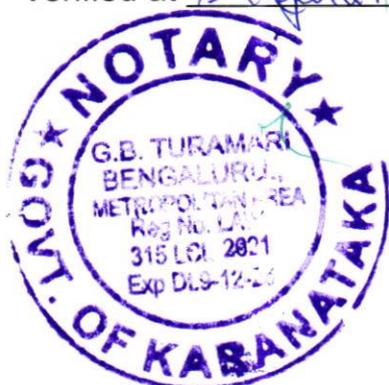
1. That I am working as Chief Secretary to the Government of Karnataka and in my official capacity and as verifiable from official records maintained with Government of Karnataka, as also the information provided by various departments of Government of Karnataka, I am familiar with the facts of the case and hence I am swearing to this affidavit.
2. That I have gone through the accompanying Report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief. Annexures are true copies of their respective originals.

Shalini
DEPONENT

VERIFICATION:

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed therefrom.

Verified at Bengaluru on this 2nd day of Sept, 2025.



Shalini
SWORN TO BEFORE DEPONENT (NEESH)
Chief Secretary

2-9-25

G.B. TURAMARI
ADVOCATE & NOTARY
46/1, Behind Binny Mill
1st Main Road, Ganganagar Extn
BENGALURU - 560 032



ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ HIGH COURT OF KARNATAKA



ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ

HIGH COURT OF KARNATAKA



Search



Home > Case Status > Case Status

back

Status: **Pending**

Case Number: **WP 13134/2025**
(KAHC010283652025)

Classification: **KLR RES**

Date of Filing: **21/04/2025**
11:07:35

Petitioner: **ST JOSEPHS**
CHAMINADE ACADEMY

Petitioner Advocate: **VARUN**
GOWDA

Respondent: **THE STATE OF**
KARNATAKA

Respondent Advocate:

Filing No.: **WP 13231/2025**

Judge: **M G UMA**

Last Posted For: **PRELIMINARY**
HEARING

Last Date of Action: **08/05/2025**

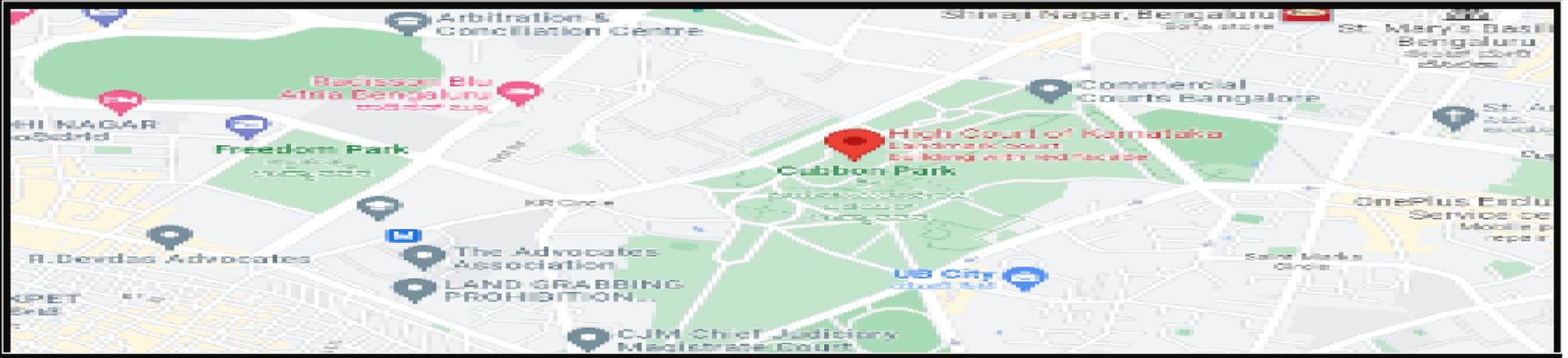
Last Action Taken: **NOTICE**

Next Hearing Date:

Daily Orders: WP 13134/2025

1	M G UMA	<u>08/05/2025</u>
	<p>Heard learned counsel for the petitioners. It is stated that respondents are not following the procedure for de-notifying the Gomala land and for issuing Annexures-A and B for setting up Sewage Treatment Plant (STP) and Solid Waste Management Unit (SWM) within the residential area. Considering the grounds made out, there shall be stay of operation of Annexures-A and B, till the next date of hearing. Learned AGA takes notice for respondent Nos.1 to 3. Issue notice to respondent Nos.4 to 6.</p> <p>Last Updated On: 2025-05-09 11:31:03</p>	
2	N S SANJAY GOWDA	<u>02/05/2025</u>
	LIST AFTER SUMMER VACATION,2025	

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ದಿಟಿವಂ ಲೇಔಟ್, ಬನ್ನೇರುಘಟ್ಟ ಮುಖ್ಯ ರಸ್ತೆ,
ಬೆಂಗಳೂರು.-560029
Tel: 080 - 26539004/ 41106504
E mail id:cekwbng@gmail.com

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ

Karnataka Urban Water Supply and Drainage Board

No. KWB/ CE (B) / DCE / AE-5/NGT / 844 /2025-26

Dtd: 01/09/2025

To,

**The Principal Secretary to Government
Ecology & Environment
Dept.of Forest, Ecology & Environment**

Sir,

Sub: Original Application No.182/2023(SZ) of Hon'ble National Tribunal (Earlier O.A.324/2021 (PB) with regard to rejuvenation of Chandapura lake-reg).

- Ref:**
1. T.O Letter NO.69, Dated: 19.04.2025.
 2. Your office D.O Letter 181, Dated: 20.05.2025.
 3. T.O Letter NO.400, Dated: 18.06.2025.
 4. Your office D.O Letter 181, Dated: 25.06.2025.
 5. T.O Letter NO. 432, Dated: 26.06.2025.
 6. Your office Letter 181, Dated: 22.08.2025.

* * * * *

With reference to the subject cited above, the Action taken report on the status of the proposed STP's at Hebbagodi, Bommasandra, Jigani and Chandapura city/towns under rejuvenation of Chandapura Lake w.r.t to OA.182/2023, is submitted for kind needful.

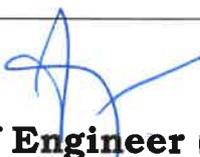
Yours faithfully,


**Managing Director,
KUWS & D Board,
Bengaluru.**

Action taken report on the directions of Hon'ble NGT vide OA No.182/2023 regarding rejuvenation of Chandapura lake

Sl. No	NGT Direction	Action Taken
1	Expedite the process of identification, acquisition and handing over of the land for Construction of STPs at Hebbagodi, Bommasandra, Jigania and Chandapura lake.	<p>1. CONSTRUCTION OF 10MLD STP UNDER BOMMSANADRA UGD SCHEME</p> <ul style="list-style-type: none"> • The land for construction of 10MLD capacity STP at Sy.No 129 & 130 of Heelalige village is yet to be handed over to the Board by TMC, Bommasandra. • TMC has sent the proposal to the Government for deposition of land acquisition cost of STP and to issue 19(1) notifications. Presently the land acquisition proposal is at the Government for issue of 19(1) notification. • Further, in the meeting held on 03.07.2025 Chief Secretary to Govt has instructed the TMC to deposit the balance 50% of the amount required for land acquisition process. But, the TMC has deposited only 25% of the amount required for land acquisition process. <p>2. CONSTRUCTION OF 6MLD STP UNDER JIGANI UGD SCHEME</p> <ul style="list-style-type: none"> • The land for construction of 6MLD capacity STP at Hennagara Sy.No 523, 524 and 525 is yet to be handed over to the Board by TMC, Jigani. • Jigani municipality has sent the proposal to the Government for deposition of land acquisition cost of STP and to issue 19(1) notification. • Presently the land acquisition proposal is at the Government for issue of 19(1) notification. • Further, in the meeting held on 03.07.2025 Chief Secretary to Govt has instructed the TMC to deposit the balance 50% of the amount required for land acquisition process. Accordingly, the TMC has deposited 61% of the amount required for the land acquisition process. <p>3. CONSTRUCTION OF 24MLD STP UNDER HEBBAGODI UGD SCHEME</p> <ul style="list-style-type: none"> • The land for construction of 24MLD capacity STP at Sy. No 111 of Ramasagara was handed over to the agency on 10.03.2025

		<ul style="list-style-type: none"> • Accordingly, agency has started the work and completed the land clearance, earth work excavation and PCC of SBR basins. • Hon'ble High court of Karnataka has given stay order for construction of STP in the above land. As per the stay order, the agency has stopped the work on 09.05.2025 • The land for construction of wet well at Vasunadara layout was handed over to the agency on 13.03.2025. Accordingly, agency has conducted the SBC test and submitted the BEP for approval. Now, there is a public objection for construction of wet well as the location is in residential area. Hence, the alternate location is to be handed over by ULB. <p>4. CONSTRUCTION OF 6MLD STP UNDER CHANDAPURA UGD SCHEME</p> <ul style="list-style-type: none"> • The land for construction of 6MLD capacity STP at Heelalige Sy.No 82,83,84 is yet to be handed over to the Board by TMC, Chandapura. • Chandapura municipality has sent the proposal to the Government for deposition of land acquisition cost of STP and to issue 19(1) notification. • Presently the land acquisition proposal is at Government level for issue of 19(1) notification. • Further, in the meeting held on 03.07.2025 Chief Secretary to Govt has instructed the TMC to deposit the balance 50% of the amount required for land acquisition process. Accordingly, the TMC has deposited 57% of the amount required for the land acquisition process.
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Chief Engineer (B),
K.U.W.S. & D. Board,
Bengaluru


Managing Director,
K.U.W.S & D Board,
Bengaluru.



KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

49, 4th & 5th Floors, 'East Wing', Khanija Bhavan, Race Course Road, Bengaluru - 560 001

Phone : 080-22265383 Fax : 080-22267901

Website : www.kiadb.in email: ceoemkiadb@gmail.com

No. KIADB/JDTP/C.No. 41194 vol-III/2025-26 *9764*

Date:29-08-2025

To,
The Principal Secretary,
Forest, Ecology and Environmental Department,
Room 709, 7th floor, 4th Gate, MS Building
Bangalore-560001.

Sub: Submission of compliance with respect to the direction of Chief Secretary to Government in the matter of NGT O.A No.182/2023(SZ) (Earlier O.A No.324 of 2021 (PB))

- Ref: 1. This office letter no.817 dtd:17.04.2025
2. Your mail dtd:25-06.2025
3. This office letter no.5800 dtd:26.06.2025
4. ACS 181 ENV 2021 (Part-1) dtd:22.08.2025

In continuation to the letter cited under Reference (3), (dated 26.06.2025), it is to brought to your kind office notice the following sequence of events that have happened so far. It is to state that all out efforts have been made by KADB in this regard to obtain EC for which construction of CETP has been hold up.

1	Form-1 & PFR uploaded through Parivesh portal on 04-10-2024
2	ADS raised on 12-10-2024 ADS reply submitted on 25-10-2024
3	133 rd EAC meeting held on 13-11-2024 Query for EC MoM raised on 27-11-2024
4	Letter written to Member Secretary KSPCB on 30-11-2024
5	Letter from KSPCB dtd:03-12-2024
6	Baseline Conducted from a period of December 2024 to February 2025
7	EAC query reply submitted to MoEF&CC on 12-12-2024
8	136 th EAC meeting is scheduled on 09-01-2025 deferred the project to apply fresh application
9	2 nd time Form-1 & PFR uploaded through Parivesh portal on 23-01-2025
10	EDS raised on 30-1-2025 EDS reply uploaded on 10-2-2025
11	138 th EAC meeting is scheduled on 19-02-2025
12	ToR issued on 17-03-2025
13	ToR compliance discussion meeting was held on 11-04-2025
14	Draft EIA report sent to KIADB on 21-04-2025 - Clearance given
15	EIA report was uploaded through Parivesh Portal on 06-06-2025
16	146 th EAC meeting held on 07-07-2025 - More details sought by MOEF

All the necessary steps with designs and drawings are cleared, purchase orders have been placed for procurement of electrical, mechanical and filter units to see that CETP construction starts immediately. There were two points; bone of contention. During the 146th meeting of the Expert Appraisal Committee Infra 2, dated 7-7-2025, that KIADB should revise the proposal considering the following two points.

1. The CETP which has been designed for 1500 KLD with 500 KLD UF, RO and ZLD shall be modified to complete 1500 KLD capacity.

2. KIADB shall conduct detailed pipeline study for transferring the effluents from the industries to CETP premises and also to convey back the treated water to be places it is required.

In this regard, KIADB has accepted both the observations and it is being conveyed to MOEF that;

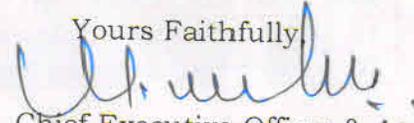
1. KIADB will enhance the capacity of UF, RO, and ZLD from 500-KLD to 1500-KLD capacities.
2. Detailed scheme with plan showing the pipeline scheme for transferring the effluent to CETP from each industries has been prepared by Indian Water Works Association (IWWA), which will be implemented by KIADB.
3. Treated water pipeline will deliver to the places required.

Further, It is requested that KIADB is permitted to start the construction of CETP pending obtaining the Environmental Clearance from MOEF to avoid further delay. It has been emphasized that CETP by their own design are collective environmental infrastructure projects intended to serve micro, small and medium enterprises industries, which individually may not have the capacity to establish and operate dedicated effluent treatment system. The CETP project is not to be envisioned as sources of pollution, but as pollution control mechanism facilities, centralized treatment, scientific management, and regulatory oversight of effluents within industrial estates.

It is humbly requested that the NGT is informed that the delay which is not attributable to the KIADB and delay is only in obtaining the EC from MOEF because of several factors introduced later. If NGT directs MOEF for granting the EC, sans the meeting of Expert Appraisal Committee, KIADB will take up construction of CETP. The design of CETP has been finalized and only waiting for granting of EC from MOEF.

This is for your kind information and needful action.

Yours Faithfully


Chief Executive Officer &
Executive Member, KIADB



Karnataka Tank Conservation and Development Authority
Government of Karnataka

No. KTCDA/Beng/Tech/04/2025-26 / 226

Dated : 12-06-2025
13

To,

The Principal Secretary to Government,
Forest, Ecology & Environment Department,
Room No. 709, 7th Floor, 4th gate,
Dr. B.R. Ambedkar Veedi,
M.S. Building, Bengaluru - 560001.

Sir,

Sub : Original Applicaton No. 182/2023 (SZ) of Hon'ble NGT (Earlier O.A. No. 324/2021 (PB) with regard to rejuvenation of Chandapura Lake Reg.

Ref: 1) Your D.O. letter No: FEE 181 ENV 2021, Date : 20.05.2025.
2) SE, MI & GW Development Circle, Bengaluru letter No. ಅ.ಸ.ವ್ಯ.ಬೆಂ: ತಾಂ.ಸ: ಸ.ಇಂ-3: ಬೆಂಗಳೂರು: 2025-26/1867, ದಿನಾಂಕ : 03.06.2025.
3) AEE, MI & GW Development Sub division, Bengaluru letter No.ಸ.ಇಂ-4/ NGT -182 (2023)/ಚಂದಾಪುರ/2025-26/317, ದಿನಾಂಕ : 23.05.2025.

With reference to O.A. No. 182/2023 (SZ) (Earlier O.A. No. 324/2021 (P.B) in respect of rejuvenation of Chandapura lake, the Hon'ble NGT in its order dated : 07.03.2025 and 21.04.2025 had given directions to submit the details of rejuvenation work of lake in the next report. In this regard Superintending Engineer, Minor Irrigation Circle, Bengaluru and Assistant Executive Engineer, Minor Irrigation Sub division, Bengaluru have submitted the compliance pertaining to rejuvenation work of Chandapura lake Vide letter dated under ref (2) & (3) respectively.

In view of the above the compliance to O.A. No. 182/2023 (SZ) (Earlier O.A. No. 324/2021 (P.B) is here with submitted for onward submission to Hon'ble NGT.

Thanking You,

Encl : As above

Yours Faithfully,


13/6
Chief Executive Officer,
KTCDA, Bangalore.

Copy submitted to the Secretary, Minor Irrigation and Ground Water Development Department, Bangalore for kind information.

Ground Floor, Beeja Bhavana, Bellary Road, Hebbala, Bengaluru-560024.

Phone No: 080-23513711/12, 080-22034173 Email: ktcd2018@gmail.com website:www.ktcda.com

Compliance to O.A. No. 182/2023 (SZ) of the N.G.T
(Earlier O.A.No.324/2021 (PB)).

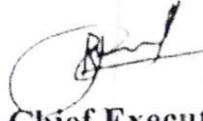
Sl. No	Tribunal order Dated : 07.03.2025	Compliance
1	The issue relates to the Conservation, restoration, and rejuvenation of Chandapura Lake	Chandapura Lake coming under the jurisdiction of CMC Chandapura.
2	The learned Counsel appearing for the State of Karnataka has referred to the report of the Chief Secretary to Government of Karnataka dated 05.09.2024 and has submitted that the work of rejuvenation of the lake has been completed. But we find that the report lacks in sufficient particulars. He has sought time to disclose the details of rejuvenation work in the next report.	<p>The work of “Providing Natural Treatment arrangement for untreated water in Chandapura tank and construction of diversion channel to Muthanallur tank in Anekal Taluk, Bangalore Urban District” amounting to Rs. 300.00 lakhs has been taken up by the Minor Irrigation Department.</p> <p>The Scope of work includes the below provisions :</p> <ul style="list-style-type: none"> ➤ Provision of Earthen diversion Channel at Chandapura Tank periphery to a length of 700 mtrs. ➤ Provision of Earthen diversion Channel at Muthanallur Tank periphery to a length of 3000 mtrs. ➤ Lagoons which are pond like bodies of water or basins which are designed to treat the sewage water naturally. Further, the

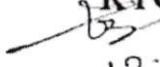
		<p>provision of floating wetland Grass Vetiver was made which helps in natural water purification. Hence, the provision of constructions of Lagoons structure and Grass Vetiver was made to treat the waste water.</p> <p>➤ The desilting of tank bed was made so as to increase the tank capacity.</p> <p>Now, the works has been completed in all respect on May 2023. It has been learnt that the construction of STP has been taken up by the CMC Chandapura as per the direction of Hon'ble National Green Tribunal.</p>
3	<p>The Central Pollution Control Board (CPCB) has field the report dated 05.03.2025 and the learned counsel for the CPCB has pointed out that the water quality of all the lakes, including the Chandrapura Lake is not meeting with the requisite norms. Hence, the State Authorities are directed to duly look into this aspect and ensure that the water quality of Chandrapura Lake meets the requisite norms.</p>	<p>Does not pertains to this department.</p>
4	<p>In respect of the setting up of the CETP, it has been pointed out by the learned counsel for the State of Karnataka that the Environmental</p>	<p>Does not pertains to this department.</p>

	Clearance before the SEIAA-Karnataka is under process. Let the same be expedited.	
5	The report filed by the State of Karnataka dated: 05.09.2024 discloses that 04 STPs are proposed to be constructed i.e.. 24 MLD at Hebbagodi, 10 MLD at Bomasnadra, and 2 STPs of 6 MLD each at Jigani and Chandrapura. It is submitted by the learned counsel for the State of Karnataka that none of these STPs have received the land for construction. Either the land has been identified but not required or the identification process is on. The State Government is directed to take expeditious steps for identification, acquisition, and handing over of the land for the construction of the STPs.	Does not pertain to this department.
6	The Karnataka SPCB has filed a report dated 02.01.2025 stating that it has collected a sum of Rs. 1,47,25,000/- towards the environmental compensation from the defaulting industries but the default period for which this environmental compensation was levied and collected has not been disclosed. The Karnataka SPCB is directed to disclose it in the next report.	Does not pertain to this department.
7	Hence we direct the State of Karnataka and the Karnataka SPCB to file a fresh report keeping in view the observations made above within four weeks.	Does not pertain to this department.

Further, The compliance to National Green Tribunal order dated: 21.04.2025 as stated below:-

Sl. No	Tribunal order Dated : 21.04.2025	Compliance
1	The report from the Karnataka State Pollution Control Board (SPCB), as previously directed, is yet to be submitted. Learned counsel for the Karnataka SPCB states that the draft report has been prepared and will be uploaded shortly.	Does not pertain to this department.
2	With regard to the report of the State of Karnataka, it was observed even during the last hearing that, though certain parcels of land have been identified, they have not yet been acquired; in some areas, the process of identification itself remains pending.	Does not pertain to this department.
3	The State Government has not submitted any report in this regard. Accordingly, the State Government is directed to initiate steps for identification, acquisition and transfer of land for the construction of the sewage Treatment Plant (STP) before the next date of hearing. Failing compliance, the Deputy Commissioner of Bengaluru shall be directed to appear through video conference.	Does not pertain to this department.


13/6
Chief Executive Officer,
KTCDA, Bengaluru.


12.6.2025

Near translation of Letter No. No. PCB/07/INFRA/CHANDAPURA LAKE/2023-24, dated 01.09.2025

To,

The Principal Secretary to Government
(Ecology & Environment)
Forest, Ecology & Environment Department
7th Floor, 4th Gate,
M.S. Building, Bangalore -01.

Sir,

Sub: With regard to Hon'ble National Green Tribunal of O.A. No. 03 of 2024 (SZ) (Earlier no 625/2023)(PB) of - reg

Ref: 1. Hon'ble National Green Tribunal order dated: 07.03.2025
2. Government of Karnataka letter dated: 20.03.2025
Received dated: 02.04.2025
3. Government of Karnataka DO letter dated: 16.04.2025
4. This office letter No. PCB/07/INFRA/CHANDAPURA LAKE/2023-24/25, dated: 19.04.2025
5. Government of Karnataka letter dated: 22.08.2025

With Reference to the above Subject, Honble National green tribunal which has registered suo moto case has issued order and vide reference (2) above, Parawise information can be provided from Karnataka State Pollution Control Board based on the instructions given by Government of Karnataka.

Sl. No.	Particulars of directions given by Hon'ble NGT Order	Details from the Board pertaining to the directions given by Hon'ble NGT Order
02	To ensure that the water quality of Chandapura Lake meets the requisite norms.	Chandapura Lake is rejuvenated and desilted by the Minor Irrigation department and sewage generated from the upstream of the Chandapura Lake has been diverted from entering into the Lake, However, seepage from drain is entering the Chandapura Lake. The Board is monitoring the quality of Chandapura lake water periodically and the analysis reports reveals that the water quality is conforming to Class "D" and Class "E" standards as per designated best use water quality criteria stipulated by CPCB. (i.e., Class "D": Propagation of Wildlife and Fisheries, Class "E": Irrigation, industrial cooling, controlled wastewater disposal). Copy of the analysis report is attached as Annexure-1 .
05	To disclose the default period for which environmental compensation levied and collected	The Environmental Compensation levied is calculated by considering the default period and the amount levied is based on the revised formula framed by CPCB as per direction of Hon'ble NGT. The details are attached as Annexure-2 .
07	The Karnataka SPCB has filed a report dated 02-1-	The Board had levied Environmental Compensation of Rs.140,26,57,125/- for not complying 54 industries located

<p>2025 stating that it has collected a sum of Rs. 1,47,25,000/- towards the environmental compensation from the defaulting industries</p>	<p>within the catchment area of Chandapura Lake. Till date the Board has recovered Rs. 1,91,66,563/- from 6 units out of 54 industries (The details viz., Rs.50 Lakhs deposited by M/s Sandhar Automotives as per Hon'ble Supreme Court order, Rs.20 Lakhs paid by M/s Anand Motors as per Hon'ble NGT direction, Rs.50 Lakhs deposited by M/s IFB Industries as per the directions given during the time of personal hearing and approached the Hon'ble High Court and Rs.19.35 Lakhs remitted from M/s Switchgear & Control Technics Pvt. Ltd., Rs.14,40,000/- by M/s A K Steel Industry), Rs.22,86,563/- by M/s Ravi Industries) and in addition to the above received a Bank guarantee for Rs.15.05 Lakhs from one unit namely M/s Southern Bakeries Private Limited as per Hon'ble NGT directions.</p> <p>As on 30.08.2025, Environmental Compensation of Rs. 2,14,53,125/- (Rupees Two Crores Fourteen Lakhs Fifty Three Thousand One Hundred and Twenty Five Only) has been collected from various industries and the balance amount of Rs. 138,12,04,000/- is yet to be recovered.</p>
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The above information is submitted for kind information and further needful.

Encl: As above

Yours Sincerely,

Member secretary, KSPCB

CHANDAPURA LAKE WATER ANALYSIS REPORT

Parameters	Units	Water Quality Criteria					05.04.2024	22.05.2024	12-06-2024	10-07-2024	12-08-2024	05-09-2024	28-10-2024	
		A	B	C	D	E							Tank-1	Tank-2
Tempeature	C						28	28		22	22	22		
pH@25C		6.5-	6.5-	6.5-	6.5-	6.5-	7.1	6.8	7	6.9	6.9	7.4	8.2	7.2
Conductivity @25°C	us/cm	--	--	--	--	2250	2273	1614	2081	2055	705	1910	1393	1635
Dissolved oxygen	mg/L	6	5	4	4	--	BDL	BDL	BDL	BDL	2.9	BDL	6.6	4.6
BOD	mg/L	2	3	3	--	--	75	39	26	45	28	41	6	9
COD	mg/L	--	--	--	--	--	250	200	210	252	184	204	64	88
Nitrates as N	mg/L	--	--	--	--	--	9.9	5.62	BDL	8.29	2.5	6	2.6	2.5
Ammonical Nitrogen NH4-N	mg/L	--	--	--	--	--				7.23				
Turbidity	mg/L	--	--	--	--	--	32	9.8	20.1	30.6	9.6	60	---	---
Total Hardness as CaCO3	mg/L	--	--	--	--	--	548	364	564	572	184	716	320	364
Calcium as CaCO3	mg/L	--	--	--	--	--	280	188	288	292	100	364	---	---
Calcium as Ca	mg/L	--	--	--	--	--	112	75	115	117	40	146	---	---
Magnesium as CaCO3	mg/L	--	--	--	--	--	268	176	276	280	84	352	---	---
Magnesium as Mg	mg/L						65	43	67	68	20	86	---	---
Chloride as Cl	mg/L	--	--	--	--	--	476	220	324	396	100	376	---	---
Sodium as Na	mg/L	--	--	--	--	--	290	129	201	166	68	179	---	---
potassium as K	mg/L	--	--	--	--	--	40	25	26	16	25	30	---	---
Percent Sodium	%						51	41	42	38	41	34	---	---
Sulphate as SO4	mg/L	--	--	--	--	--	42	12	32	40	34	45	---	---
P-Alkalinty as CaCO3	mg/L	--	--	--	--	--	BDL	BDL	BDL	BDL	BDL	BDL	---	---
T-Alkalinty as CaCO3	mg/L	--	--	--	--	--	572	316	588	516	84	684	---	---
Sodium Absorption Ratio (SAR)	-	--	--	--	--	26	7.5	3	3.7	3	2	3	2.8	2.7
Free Ammonia as N	mg/L	--	--	1.2	--	---	BDL	BDL						
TDS	mg/L	--	--	--	--	--	1548	1064	1412	1376	474	1308	---	---
Total Suspended Solids	mg/L	--	--	--	--	--	46	14	26	40	12	82	---	---
Total Phoshate as P	mg/L	--	--	--	--	--	6.3	1.8	2.7	1.4	0.14	0.2	3.7	0.71
Ortho Phosphate as P	mg/L	--	--	--	--	--	15	5.3	7.6	3.71	0.31	0.9	---	---
Fluoride as F	mg/L	--	--	--	--	--	0.38	0.27	0.71	0.58	0.34	0.27	---	---
Boron as B	mg/L	--	--	--	--	2	BDL	BDL						
Bicarbonate(HCO3)	mg/L	--	--	--	--	--	572	316	588	516	84	684	---	---

Tank-3	at Weir	14-11-2024	19-12-2024	17-01-2025	14-02-2025	13-03-2025	17-04-2025	16-05-2025	19-06-2025	10-07-2025
		27	23	22	24	24	22	20	20	20
6.9	7.3	7.9	7.2	7.5	7.7	7.6	6.9	7.4	7.7	8
1435	1734	1996	2120	2380	1368	1847	1498	1657	2200	2210
4.5	1.2	2.25	BDL	BDL	BDL	2.1	5.3	BDL	0.8	0.8
9	17	27	70	62	25	28	5	39	45	34
90	107	170	332	244	274	201	56	272	256	240
3	2.6	0.7	0.6	BDL	BDL	0.6	0.79	0.78	0.64	
---	---	39	9.5						10	
---	---	33	38	18.4	15.8	7.2	22.3	30.6	13.9	26.2
312	204	584	580	628	640	468	544	516	600	544
---	---	312	296	316	142	240	238	264	304	276
---	---	124	118	126	57	96	107	106	122	110
---	---	263	284	312	598	228	276	252	296	268
---	---	64	69	76	121	55	67	61	72	65
---	---	176	360	452	108	404	344	372	360	340
---	---	252	170	244	171	191	104	131	182	172
---	---	30	42	34	42	33	12	11	44	13
---	---	47	37	44	35	45	34	35	37	40
---	---	34	86	36	47	35	20	37	90	26
---	---	BDL								
---	---	408	496	584	124	420	350	396	508	384
2.9	5.2	4.5	3.08	4.2	2.94	3.8	2.45			
BDL	BDL		BDL	BDL	1.08	BDL	BDL	2.5		3.2
---	---	1357	1456	1600	936	1256	1020	1124	1490	1498
---	---	54	44	26	22	10	28	38	18	32
1.4	3	0.36	0.79	3	0.6	1	0.16	0.9	0.53	0.52
---	---	0.89	2.19	7	1.55	3.1	0.44	2.5	1.52	1
---	---	0.27	0.49	0.28	0.53	0.59	0.45	0.64	0.19	1.49
BDL	BDL	BDL	BDL	BDL	BDL		BDL	BDL	BDL	0.34
---	---	408	496	584	124	420	350	396	508	384

Carbonate(CO3)	mg/L	--	--	--	--	--	BDL	BDL	BDL	BDL	BDL	BDL	---	---
Total Coliform	MPN/100ml	--	--	--	--	--	4900	48000	460000	13000	9200	490000	130	70000
Fecal Coliform	MPN/100ml	--	--	--	--	--	1400	17000	92000	2100	840	110000	27	21000
Cadmium	mg/L	--	--	--	--	--	BDL	---	---	---	---	---	BDL	BDL
Copper	mg/L	--	--	--	--	--	BDL	---	---	---	---	---	0.012	0.005
Lead	mg/L	--	--	--	--	--	BDL	---	---	---	---	---	BDL	BDL
Total Chromium	mg/L	--	--	--	--	--	BDL	---	---	---	---	---	0.01	BDL
Nickel	mg/L	--	--	--	--	--	BDL	---	---	---	---	---	0.035	0.019
Zinc	mg/L	--	--	--	--	--	BDL	---	---	---	---	---	0.086	0.027
Iron	mg/L	--	--	--	--	--	0.036	---	---	---	---	---	0.527	0.173
Manganese	mg/L	--	--	--	--	--	0.193	---	---	---	---	---	0.14	0.177
Fecal Streptococi	mg/L	--	--	--	--	--	---	---	---	---	---	---	---	---
Total Kjeldahl Nitrogen							50	27.8	32.2	42.9	13.2	30	0.68	2.87
Nitrite as N	mg/L									0.56		0.4	0.22	BDL
Oil & Grease													BDL	BDL
Total Dissolved Phosphate													9	1.7
INFERENCE							Class" E"	Class"D"	Class"D"					

---	---	BDL	BDL	BDL	BDL		3DL	BDL	BDL	BDL
330	43000	46000	70000	70000	4900	70000	200	170000	17000	2800
110	450	11000	14000	17000	1100	21000	210	21000	2100	310
BDL	BDL	---	---	---	---	---	3DL	---	---	---
0.005	0.052	---	---	---	---	---	3DL	---	---	---
0.012	0.002	---	---	---	---	---	3DL	---	---	---
BDL	0.018	---	---	---	---	---	3DL	---	---	---
0.017	0.087	---	---	---	---	---	0.007	---	---	---
0.026	0.126	---	---	---	---	---	3DL	---	---	---
0.493	0.863	---	---	---	---	---	0.134	---	---	---
0.251	0.497	---	---	---	---	---	0.143	---	---	---
---	---	---	---	---	---	---	---	---	---	---
12.3	35	50	24	67.6	91.5	28.2	0.74	26	14	12
BDL	BDL	BDL	9.5		BDL		0.79			0.75
BDL	BDL	---	---	---	---	---	---	---	---	---
3.4	7.4	---	---	9.9	---	---	---	---	---	---
Class"D"	Class" E"	Class" D"	Class" E"	Class" E"	Class" E"					

Action initiated and EC levied to the industries located in the catchment area of Chandapura lake (RO- Sarjapura)

Sl. No	Name & Address of the industry	EC Assessment Period	EC levied in Rs.	EC amount Paid/Not paid	Balance in Rs.	Remarks	Court Status
1	M/s. Accura Electroplating Shed No. B-17, KSSIDC Industrial Estate, Veerasandra, Hosur Main Road, Electronic City Post, Bengaluru 560100	02.04.2019 to 14.12.2022	9570000	0	9570000	Industry has not Paid EC	--
2	M/s. Hotel Aditha Classic (a unit of Adityha Enterprises), No. 254B, Adjacent to A2B Hotel, Near Narayana Hrudyalaya Hospital, Hosur Road, Bengaluru - 560099	12.05.2022 to 26.09.2022	1918750	0	1918750	Industry has not Paid EC	--
3	M/s. Balaji Color Coats, Plot No. 110/1B, 8th Cross, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bengaluru	20.08.2019 to 27.07.2022	21555000	0	21555000	Industry has not Paid EC	--
4	M/s. Coroseal Industries, Shed No. d 83, Veerasandra Industrial Estate, Hosur Road, Anekal Taluk, Bengaluru - 560 100	30.05.2022 to 04.08.2022	670000	0	670000	Industry has not Paid EC	--
5	M/s. Gardeenia Comports, No. 52 & 56, Bommasandra Industrial Area, Hosur Main road, Anekal Taluk, Bengaluru - 560099.	01.02.2020 to 28.03.2023	21618750	0	21618750	Industry has not Paid EC	--
6	M/s. RNS Motors, Plot No. 24, NH Veerasandra, Hebbagodi, Anekal Taluk, Bengaluru 560100	04.03.2022 to 26.09.2022	1287500	0	1287500	Industry has not Paid EC	--
7	M/s. SLV Washing Unit, Rajanna Building, Kammasandra Road, Muneshwara Nagar, Hebbagodi, Electronic City Post, Bangalore 560 100.	30.12.2020 to 23.09.2022	3918750	0	3918750	Industry has not Paid EC	--
8	M/s. UK Plastic Industries, Shed No. 95, Helalagi gate, Chandapura - Dommasandra Road Anekal Taluk, Bengaluru	10.03.2021 to 14.11.2022	6140000	0	6140000	Industry has not Paid EC	--
9	M/s. UK Washtech, Plot No. 9, Reddyappa building, Near Biocon company, Balaji Nagar, Hebbagodi, Anekal Taluk, Bengaluru - 560100	04.03.2022 to 31.03.2022	1287500	0	1287500	Industry has not Paid EC	--
10	M/s. UV Plastic, Shed No. 95, Helalagi gate, Chandapura - Dommasandra Road Anekal Taluk, Bengaluru	10.03.2021 to 21.11.2022	6160000	0	6160000	Industry has not Paid EC	--
11	M/s. White clouds, Shed No. 95/8, Helalagi gate, Chandapura - Dommasandra Road Anekal Taluk, Bengaluru	10.03.2021 to 19.05.2022	4960000	0	4960000	Industry has not Paid EC	--

12	M/s Bala Industries Plot No.235-M, KIADB Industrial Area, 3rd Phase, Bommasandra, Sarjapura Hobli, Hosur Road, Anekal Taluk, Bengaluru Urban District	18.03.2022 to 15.04.2023	4995000	0	4995000	Industry has not Paid EC	--
13	M/s Karnataka Chemical Industries, Plot No. 508, Plot No.50B, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bengaluru Urban District-560 099	26.09.2020 to 23.09.2022	6825500	0	6825500	Industry has not Paid EC	--
14	M/s. Anand Motors, Plot No. 55, Opp. SKF, Bommasandra Industrial Area, Hebbogodi, Attibele Hboli, Anekal Taluk, Bengaluru Urban District	14.08.2018 to 31.01.2020	5015625	2000000	3015625	Paid Rs. 2000000 as per the Court direction	Appeal to Hon'ble National Green Tribunal (NGT), South Zone, bearing Appeal No. 34/2024.
15	M/s. Adcock Ingram Limited, Plot No. 49 B, C & D, I Stage, Bommasandra Industrial Area, Attibele Hboli, Anekal Taluk, Bengaluru Urban District	02.01.2020 to 31.01.2020	815625	0	815625	Industry has not Paid EC	--
16	M/s. Anand Industries Shed No. B87, Bommasandra Industrial Estate, Attibele Hobli, Anekal Taluk, Bengaluru Urban District	07.09.2018 to 31.01.2020	7665000	0	7665000	Industry has not Paid EC	--
17	M/s. Mahindra CIE Automotive Limited (Formerly M/s. Bill Forge Private Limited)Plot No. 9C, Bommasandra Industrial Area, Attibele Hboli, Anekal Taluk, Bengaluru Urban District	26.05.2015 to 31.01.2020	82440000	0	82440000	Industry has not Paid EC	Hon'ble High Court Writ Petition No. 9941/2021
18	M/s. GRG Fine Foods Private Limited, Plot No. 121 H, Bommasandra Industrial Area,Attibele Hboli, Anekal Taluk, Bengaluru Urban District	03.09.2019 to 17.02.2020	3150000	0	3150000	Industry has not Paid EC	Hon'ble High Court Writ Petition No. 5224/2024
19	M/s. IFB Industries, (formerly M/s. Ramson Garment Finishing Equipment Private Limited) Plot No. 3B & C, Bommasandra Industrial Area,Anekal Taluk, Bengaluru Urban District	12.09.2017 to 17.02.2020	40410000	5000000	35410000	Paid Rs. 5000000 as per the proceedings of the PH on 08.05.2024	The industry has filed the W.P before the Hon'ble High Court bearing No. 20393/2023 .
20	M/s. Mysore Fruit Products Sy. No. 39 to 69, Veerasandra village, Attibele Hboli, Anekal Taluk, Bengaluru Urban District	22.06.2016 to 31.01.2020	37068750	0	37068750	Industry has not Paid EC	--
21	M/s. Saify Industries, Unit -I Plot No. 49/A1, Bommasandra Industrial Area,Attibele Hobli, Anekal Taluk, Bengaluru Urban District	03.09.2019 to 04.02.2020	4950000	0	4950000	Industry has not Paid EC	Hon'ble High Court bearing W.P No. 20358/2023 as per the letter submitted by the industry.

22	M/s. Vinir Engineering Private Limited, Plot No. 102/104, Bommasandra Industrial Area, Anekal Taluk, Bengaluru Urban District	23.10.2017 to 31.01.2020	23343750	0	23343750	Industry has not Paid EC	NGT Appeal No. 37/2024 (SZ).
23	M/s Switchgear & Control Technics Pvt. Ltd., Plot No. 152, Bommasandra Industrial Area, Hosur Road, Anekal Taluk, Bangalore - 560 099.	02.01.2020 to 14.02.2020	1935000	1935000	0	Paid	--
24	M/s. Sansera Engineering Ltd, (Formerly Known as Gearock Forge Private Limited, Plot No. 143-B8, BIA, Hebbagodi Post, Anekal Taluk, Bangalore Urban District.	17.12.2018 to 17.02.2020	12073500	0	12073500	Industry has not Paid EC	Hon'ble High Court bearing W.P No. 5389/2020 as per the letter submitted by the industry.
Total			309774000	8935000	300839000		

sd/-
Environmental Officer
RO- Sarjapura (Bengaluru)

RO-Anekal - Environmental Compensation Details

CEPI - Hon'ble NGT OA.No.1038/2018

Sr. No	Name and Address of the industry	Demand date	Demand Amount in Rs.	Amount Paid	Revised EC Amount in Rs.	Balance in Rs.	Remarks	Violation/default period	Consent No	Issued date	validity	Issued section	Court	Case No.	Remarks
1	M/s. Saify Industries, Plant 3, Plot No.75, Jigani Industrial Area, Anekal Taluk, Bangalore Urban District	12.07.2023	40410000	0	40410000	40410000	Industry has submitted letter dated :21.12.2023, stating that, they have challenged the EC demand notice order at Hon'ble High Court of Karnataka vide WP no. 20418/2023. The next date of hearing was on 14.10.2024. However, further orders has not yet been updated on website.	27.06.2018 to 10.12.2020	AW-337775	24.05.2023	30-06-2027	NEIA	Hon'ble High Court of Karnataka	WP 20539/2023	The next date of hearing was on 14.10.2024. However, further orders has not yet been updated on website.
2	Kumar Organic Products Private Limited, ; Plot No: 62, Road No:3 & 5, Jigani Industrial Area, Anekal Taluk, Bangalore Urban District – 560105	12.07.2023	60030000	0	60030000	60030000	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time, but not paid EC. Later industry has challenged EC demand notice order at Hon'ble High court of Karnataka vide WP no. 19445/2023. On 07.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33 B of Water Act. Hence, this office had issued reminder on 30.10.2023 and 2nd remainder notice issued on 23.11.2023 to pay EC. Also, Show Cause notice was issued by RSEO-Bengaluru South on 18.07.2024. Again, industry has filed review WP vide no. WRP 487/2023 (KAHC010546812023) at Hon'ble High court of Karnataka. The Hon'ble High Court has disposed the review writ petition on 04.07.2024 stating that, order dated: 07.09.2023 passed in Writ petition no. 19445/2023 is recalled and reviewed and stands set aside. Further, stated that, the writ petition shall be posted for consideration there of afresh on merits before the appropriate Bench as per the roster. The same is already communicated to Board office vide letter no.605, dated:23.08.2024.	01.07.2016 to 20.04.2020					Hon'ble High court of Karnataka	RP 487/2023	Disposed
3	Kumar Organic Products Limited ; Plot No.60/65, Road No.3, Jigani Industrial Area, Anekal, Bangalore Urban – 562106	12.07.2023	80280000	0	80280000	80280000	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time, but not paid EC. Later, industry has challenged EC order at Hon'ble High court of Karnataka vide WP no. 19456/2023. On 07.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Sec. 33 B Water Act. Hence this office issued reminder on 30.10.2023 and 2nd remainder notice issued on 23.11.2023 to pay EC. Also, show cause notice was issued by RSEO-Bengaluru South on 18.07.2024. Again, the industry had filed review WP vide no. WRP496/2023 (KAHCO10546572023) at Hon'ble High court of Karnataka. The Hon'ble High Court has disposed the review writ petition on 04.07.2024 stating that, order dated: 07.09.2023 passed in Writ petition no. 19445/2023 is recalled and reviewed and stands set aside. Further, stated that, the writ petition shall be posted for consideration there of afresh on merits before the appropriate Bench as per the roster. The same is already communicated to Board office vide letter no.605, dated:23.08.2024. As per the Hon'ble HC order dated 04.11.2024, the afore said exercise of treating the demand notice to be SCN and giving	08.04.2015 to 24.02.2020					Hon'ble High court of Karnataka	RP 496/2023	Disposed

4	M/s. Power Control Equipments, Unit II, Plot No. 40-A, KIADB Industrial Area, Jigani I-Phase, Jigani, Anekal Taluk, Bangalore.	12.07.2023	59715000	0	39810000	39810000	Industry submitted letter dated 01.12.2023 and informed that industry has challenged EC demand notice order at Hon'ble High court of Karnataka. vide no 19728/2023, and same has been disposed on 14.09.2023. Again, industry has filed review WP vide no. WRP495/2023 at Hon'ble High court of Karnataka. The Hon'ble High Court has disposed to review writ petition on 04.07.2024 stating that, order dated: 14.09.2023 passed in Writ petition no. 19445/2023 is recalled and reviewed and stands set aside. Further, stated that, the writ petition shall be posted for consideration there of afresh on merits before the appropriate Bench as per the roster. The copy of order is herewith enclosed for your kind reference	03.08.2016 to 21.03.2020	AW-331235	12.05.2022	30-06-2026	NEIA	Hon'ble High court of Karnataka	WP 495/2023	Disposed
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5	M/s. Govardhan Accumulators, Plot No. 81-E , 2nd Phase, Jigani Industrial Area, Anekal Taluk, Bengaluru Urban District	12.07.2023	26715000	0	26715000	26715000	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Later, industry has challenged EC order at Hon'ble High court of Karnataka. On 08.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33B of Water Act. Industry has again filed review writ petition vide no. 509 of 2023 in WP No. 19194/2023 (GM- POL). The Hon'ble High Court has reviewed and set aside the order dated 07.09.2023 and opined that the writ petition shall be posted for consideration thereof afresh on merits before the appropriate Bench as per the roster.	06.04.2015 to 19.02.2020	AW-313338	25.06.2019	30-06-2023	WMC	Hon'ble High court of Karnataka	WP 509 of 2023	Disposed
6	M/s. Ravi Industries, No. 206, Sy.No. 239P, Bommasandra Jigani Link Road, Industrial Area, Anekal Taluk, Bangalore	12.07.2023	4573125	4573125	4573125	0	This Office had issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Later, industry has challenged EC order at Hon'ble High court of Karnataka. On 14.09.2023 Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33B Water Act. RSEO has also issued SCN to industry on 18.07.2024. CFO renewal appln is refused for non-payment of EC. Later, 1st installment of Rs.22,86,563 has been paid vide DD no.243020 dated 20.02.2025 and requested 6 months time for paying remaining amount. 2nd installment of Rs. 22,86,562 has been paid vide DD no.243078 dated 12.05.2025.	11.12.20217 to 02.03.2020	AW-319719	21.08.2020	30-06-2024	NEIA	Hon'ble High court of Karnataka		
7	M/s. Hikal Ltd., (Ralchem Limited) Plot No: 82/A, KIADB, Jigani Industrial Area, Anekal, Bangalore Urban – 562106.	12.07.2023	83115000	0	83115000	83115000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 but not paid EC. Hence this office issued reminder Notice on 30.10.2023 and 2nd remainder notice on 23.11.2023 to pay EC. Now the Industry has challenged the EC levied at Hon'ble High Court vide writ petition no. 22120/2023 (GM-Pol). As per the Board office letter no. 5001, dated: 16.12.2023, the Law officer has expressed that, Hon'ble High Court has given emphasis that the principle of natural justice would have to be complied with, notices have to be issued and after giving opportunity of hearing, appropriate orders would be passed. Hence, Law officer has informed to pass the final order of issuance of EC demand notice against the petitioner industry authority after complying with the observations made and directions issued by the Hon'ble High Court of Karnataka. The case was disposed on 10.10.2023. The same was communicated to Board office vide letter no.605,dated: 23.08.2024. Accordingly, Board office has conducted personal hearing on 09.09.2024 before Hon'ble Chairman. As per the proceedings of personal hearing vide no. 2841, dated: 07.10.2024, the Presiding Officer has directed the Member Secretary and Chief Environmental Officer-1 to furnish the report on the said issue within 8 days.	04.02.2015 to 24.02.2020					Hon'ble High court of Karnataka	WP 22120/2023(GM-Pol).	Disposed
8	Toyota Industries Engine (I) Pvt Limited (Formerly known as Kirloskar Toyota Textile Machinery Private Limited), (TIEI) Plot NO: 9, Jigani Industrial Area, Anekal Taluk, Bangalore Urban District – 562 106	12.07.2023	69345000	0	69345000	69345000	This Office issued EC demand notice on 12/07/2023. Industry has challenged EC order in Hon'ble High court of Bangalore vide WP No 17289 of 2023. The matter is pending for further orders. Industry has not submitted any details further.	04.07.2016 to 21.09.2020	AW-330662	31.03.2022	30-06-2026	NEIA	Hon'ble High court of Karnataka	WP 17315/2023	

9	M/s. K. K Industries, Plot No. 162/A, Bommasandra Jigani Link Road, 4th Phase, Bommasandra Industrial Area, Rajapura Village, Jigani Hobli, Anekal Taluk, Bangalore Urban.	12.07.2023	24450000	0	24450000	24450000	Industry has challenged EC order at Hon'ble NGT-Chennai bench vide appeal No. 32 of 2023 (SZ). The matter is listed on 22.10.2024 for final hearing. Also filed writ petition vide no. 20573/2023 at Hon'ble High Court of Karnataka which is disposed on 04.07.2024 with certain directions which are as listed below this table. *	03.09.2015 to 19.02.2020	to	AW-319830	28.08.2020	30-09-2029	NEIA	NGT (SZ) & Hon'ble High court of Karnataka	NGT appeal No. 32 of 2023 (SZ) WP 20573/2023	NGT final hearing is on 16.12.2024 High court of karnataka disposed the WP 20573/2023
10	Sandhar Automotives (SLD Auto (A Unit of Sandhar Technologies Limited)), Plot No. 8, Bommasandra – Jigani Link Road Industrial Area, 4 th Phase, Anekal Taluk, Bangalore Urban District- 560 099	12.07.2023	49359375	5000000	49359375	44359375	This Office issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Industry has challenged EC order before Hon'ble NGT court wherein court has passed order on 23.08.2023 to deposit 50% of the EC. Again the industry had approached Hon'ble Supreme Court of India challenging Hon'ble NGT court directions. Later, the Hon'ble Supreme Court of India had given stay to NGT order with condition to deposit Rs. 50,00,000/- to KSPCB within 4 weeks. Accordingly, industry has submitted DD of Rs. 50,00,000/- and the same was forwarded to Board office on 20.10.2023. Now, the Civil Appeal No.5813 of 2023 before Hon'ble Supreme Court has been disposed on 30.08.2024 wherein it is ordered that, "shall abide by the final or interim orders to be passed by the NGT". Further, as per the order of NGT dated 15.10.2024 w.r.t Appeal No.16 of 2023 (SZ), the appellant is directed to produce the latest CFO issued and the next hearing date is on 10.12.2024.	23.05.2015 to 11.03.2020	to	AW-328125	18.11.2021	30-09-2031	NEIA	Hon'ble NGT	Appeal No.16 of 2023 (SZ)	NGT final hearing is on 17.12.2024
11	Anand Sweets & Savories NO.31-A, Road No.2, 1 st Phase, Anekal Taluk, Bangalore.	12.07.2023	29025000	0	29025000	29025000	This Office issued EC demand notice on 12/07/2023. Industry submitted reply on 03.08.2023 seeking 15 days time. Later industry has challenged EC order at Hon'ble High court of Karnataka vide WP no. 19428/2023. On 08.09.2023 the Hon'ble High court has disposed the Writ Petition with liberty to the petitioner to appeal in Hon'ble NGT court as per Section 33B Water Act. Hence reminder Notice was issued on 30.10.2023 & 2nd remainder notice issued on 23.11.2023 to pay EC. Also, show cause notice has been issued by RSEO issued on 18.07.2024.	08.12.2015 to 28.02.2020	to	AW-330163	05.03.2022	30-09-2031	NEIA	Hon'ble High Court of Karnataka	WP 19428/2023	Disposed on 04.11.2024
12	M/s. Rathna Enterprises, Sy No. 577, 85 CI, 1st Phase, Jigani Industrial Area, Jigani, Anekal Taluk, Bangalore Urban District	12.07.2023	8160000	0	8160000	8160000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since the sought time was lapsed, reminder notice was issued on 30.10.2023 to pay EC. <u>2nd remainder notice was issued on 23.11.2023. Industry has submitted letter dated: 08.08.2024 stating that, they have challenged Environmental compensation levied at Hon'ble High Court of Karnataka vide WP No.20351/2023 which is disposed on 04.07.2024 with certain directions which are as listed below this table. *</u>	28.08.2018 to 22.02.2020	to	AW-313080	07.06.2019	30-06-2023	WMC	Hon'ble High Court of Karnataka	WP 20351/2023	Disposed on 04.07.2024
13	M/s. SunClad Coaters, Plot No. 18/A, KSSIDC Industrial Area, Jigani 2nd Phase, Anekal Taluk, Bengaluru Urban District	12.07.2023	11235000	0	11235000	11235000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> Show-cause notice has also been issued by RSEO on 18.07.2024	05.04.2018 to 23.04.2020	to							
14	M/s. Keshav Industries, Plot No. SPL-1, KSSIDC, 2 nd Phase, Jigani Industrial Area, Anekal Taluk, Bengaluru Urban District-560105	12.07.2023	18225000	0	18225000	18225000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> Show-cause notice has also been issued by RSEO on 18.07.2024	23.01.2019 to 02.03.2020	to							
15	M/s. Arihant Metals and Extruded Pvt. Limited, Plot No. 9-L, Yaradahalli, Bommasandra Industrial Area, 1st Phase, Anekal Taluk, Bangalore	12.07.2023	18225000	0	18225000	18225000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since time was elapsed hence reminder Notice issued on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> It was learnt that, industry has challenged Writ petition vide no. No.20288/2023 at Hon'ble High Court of Karnataka which is disposed on 04.07.2024 with certain directions which are as listed below this table. *	23.01.2019 to 02.03.2020	to	AW-328179	19.11.2021	30-06-2026	NEIA	Hon'ble High Court of Karnataka	WP 20288/2023	Disposed on 04.07.2024
16	M/s. Omax Autos Limited.,Plot No. 06, 4th Phase, Bommasandra Jigani Link Road, Anekal Taluk, Bangalore Urban District	12.07.2023	78345000	0	78345000	78345000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023.</u> Show-cause notice has also been issued by RSEO on 18.07.2024	27.06.2018 to 28.02.2020	to							

17	M/s. Stellation Pharma science Private Limited., (Formerly M/s. Karnataka Chemsyn Limited)., Plot No.456 A & B, Road No. 3, Industrial Area, Jigani, Anekal Taluk, Bangalore.	12.07.2023	133605000	0	133605000	133605000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since time was elapsed, reminder Notice was issued on 30.10.2023 to pay EC. <u>2nd remainder notice was issued on 23.11.2023</u> & Show Cause notice by RSEO-Bengaluru South was issued on 18.07.2024. Now, this office has received mail from Sri.Naveen Kumar Jain- Resolution Professional for M/s. Stellation Pharmascience Private Ltd., appointed by Hon'ble Adjudicating Authority National Company Law Tribunal Bangalore, wherein he has informed that, the industry is undergoing Corporate Insolvency Resolution process under Insolvency and Bankruptcy code 2016 and undergoing a moratorium period under Section 14 of IBC 2016 and last date for any claim from creditors was 20.03.2024. In this regard, he has requested the Board to immediately withdraw the show Cause notice dated: 18.07.2024 issued for non-payment of EC. Further, he has advised to file any claim in Form-F. The same is already communicated to Board office vide this office letter vide no.605, dated:23.08.2024.	08.04.2015 to 24.05.2023								
18	M/s. Aron Universal Limited., Sy.No. 25/1, 2 nd Phase, Jigani Industrial Area, Jigani, Anekal Taluk, Bangalore	12.07.2023	50490000	0	50490000	50490000	This Office has issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since the sought time was lapsed, reminder Notice was issued on 30.10.2023 to pay EC and 2nd remainder notice was issued on 23.11.2023. It was learnt that, industry has filed Writ petition vide no. No.19984/2023 at Hon'ble High Court of Karnataka which is disposed on 04.07.2024 with certain directions which are as listed below this table. *	19.06.2017 to 14.07.2020	AW-333574	28.09.2022	30-06-2027	NEIA	Hon'ble High Court of Karnataka	WP 19984/2023	Disposed on 04.07.2024	
19	M/s. Hi-tech Powder Coating. Shed No.B-36, Bommasandra-Jigani Indl area, Jigani. Anekal Tq, Bengaluru Urban District	12.07.2023	1815000	0	1815000	1815000	This Office had issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice was issued on 23.11.2023</u> . Show Cause notice was also issued by RSEO on 18.07.2024.	03.10.2019 to 31.01.2020								
20	Siera Silk Mills Private Limited, Plot No. 51, Bommasandra – Jigani Link Road Industrial Area, 4 th Phase, Anekal Taluk, Bangalore Urban District	12.07.2023	73755000	0	73755000	73755000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 seeking 15 days time. Since the sought time was lapsed, reminder Notice was issued on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was also issued by RSEO on 18.07.2024.	03.10.2015 to 28.03.2020								
21	Golden Enviro Creators, # 278, Bommasandra – Jigani Link Road, Jigani Hobli, Anekal Taluk, Bangalore	12.07.2023	5535000	0	5535000	5535000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was also issued by RSEO on 18.07.2024.	06.06.2019 to 08.06.2020								
22	Taegutec India Private Limited, Plot No. 119 & 120, 4th Phase, Bommasandra Industrial Area, Anekal Taluk, Bangalore Urban District	12.07.2023	22815000	0	22815000	22815000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> and Show Cause notice issued by RSEO-Bengaluru South on 18.07.2024. Further, industry has challenged EC at Hon'ble High court of Karnataka vide W.P no. 5456/2020 (GM-POL) and Hon'ble High Court has disposed the same vide its order dated: 16.03.2020 wherein the following directions has been passed; (i) The impugned demands for interim EC or for EC charges are hereby set aside only on the ground of the failure to justify the demands by referring to any statutory provisions or any binding order (ii) Notwithstanding the aforesaid direction of setting aside of the orders of demand, it will be the obligation of the KSPCB to take action in accordance with law in the event the petitioners have committed violation of the provisions of Air Act or Water Act or the said Act of 1986 or any Rules or order made under the said statutes. Copy of the said order is herewith enclosed.	04.05.2019 to 21.09.2020	AW-325645	08.07.2021	30-06-2026	NEIA	Hon'ble High Court of Karnataka	W.P 5456/2020 (GM-POL)	Disposed	

23	Radhamani Textiles Private Limited (Formerly known as Radhamani Exports Limited) , Plot No. 314(P), 315(P), 316- 318 & 319(P), Bommasandra – Jigani Link Road Industrial Area, 4 th Phase, Anekal Tq.	12.07.2023	5025000	0	5025000	5025000	This Office issued EC demand notice on 12/07/2023 and reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was issued by RSEO on 18.07.2024.	29.05.2019 to 20.02.2020								
24	Indo Nissin Foods Private Limited, Plot ; NO:18-A2., Jigani Industrial Area, Anekal Taluk, Bangalore Urban District – 562 106	12.07.2023	51131250	0	51131250	51131250	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 21.08.2023. Since industry had not paid EC, reminder Notice was issued on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was issued by RSEO on 18.07.2024. Filed WP at Hon'ble High court of Karnataka vide WP No. 4497 / 2024 (GM-POL) next hearing is on 23/01/2025	09.02.2015 to 31.01.2020					Hon'ble High Court of Karnataka	4497/2024	Next hearing is on 23.01.2025	
25	Resil Chemicals Private Limited, Plot No. 53-57, IV Phase, Bommasandra Industrial Area, Anekal Taluk, Bangalore Urban Dist	12.07.2023	90945000	0	90945000	90945000	This Office issued EC demand notice on 12/07/2023 and industry submitted reply on 03.08.2023 but had not paid EC. Hence, this office had issued reminder Notice on 30.10.2023 to pay EC. <u>2nd remainder notice issued on 23.11.2023</u> . Show Cause notice was issued by RSEO on 18.07.2024.	19.03.2015 to 28.09.2020								
Total			1.1E+09	1E+07	1076418750	1.067E+09										
* W.R.T writ petition filed by M/s. K. K Industries, M/s. Aron Universal Limited, M/s. Arihant Metals and Extruded Pvt. Limited and M/s Rathna Enterprises																

